

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 23

**CP(IB) No. 140/Chd/Hry/2019
Under Section 9, IBC 2016**

In the matter of:-

Air Works India (Engineering) Pvt. Ltd.

....Petitioner-Operational Creditor

Vs

Bird Execujet Airport Services Pvt. Ltd

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Abhinav Agnihotri with Mr. Munish Kumar Garg, Advocates for petitioner.

Mr. Ish Mahajan, Advocate for respondent.

It is submitted by learned counsel for the petitioner that the entire claim amount has been paid by the respondent-corporate debtor to the petitioner and on instructions he wants to withdraw the present petition. Keeping in view the statement made by learned counsel for the petitioner, the present petition is ordered to be dismissed as withdrawn.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

May 18, 2022
HM

Sd/-
(Harnam Singh Thakur)
Member (Judicial)